

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, 234/4 A.J.C Bose Road Nizam Palace Kolkata**

ORDER SHEET

COURT NO. : 1

17.02.2021

O.A./350/129/2020

M.A./350/75/2020

M.A./350/571/2020

(SB)

ITEM NO:28

FOR APPLICANTS(S) Adv. :

RITA VERMA & ANOTHER

-V/S-

EASTERN RAILWAY

LIBRARY

MR. D. KUNDU

FOR RESPONDENTS(S) Adv.: MR. N.D. BANDYOPADHYAY

Notes of The Registry	Order of The Tribunal
	<p>Ld. Counsel for both sides are present and heard.</p> <p>2. In M.A. No. 75 of 2020, applicants pray for liberty to jointly prosecute this Original Application. Such liberty is granted on grounds of commonality of interest and common cause of action and the M.A. is disposed of accordingly under Rule 4(5)(a) of Central Administrative Tribunal (Procedure) Rules, 1987.</p> <p>3. M.A. No. 350/571/2020 filed for early hearing of the Original Application, is also disposed of with the listing of this O.A.</p> <p>4. Ld. Counsel for the respondents, Mr. N.D. Bandyopadhyay, files his memo of appearance and is directed to file his reply within 4 weeks clarifying in particular as to why the rules which were governing the field when the ex-employee had expired, shall not apply in case of the applicant.</p> <p>5. List this matter on 21.4.2021.</p>

(DR. NANDITA CHATTERJEE)
MEMBER(A)

SP